

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, December 9, 2024/Agrahayana 18, 1946 (Saka)

No. 32

11.00 A.M

1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Questions Nos.181 - 200 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos.2071 – 2300 would be printed in official report for the day.

*(Due to interruptions, Lok Sabha adjourned at 11.01 A.M.
and re-assembled at 12.00 Noon.)*

12.00 Noon.

2. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Samgra Shiksha State Mission Authority, Kavaratti, for the year 2022-2023 alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Samgra Shiksha State Mission Authority, Kavaratti, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Samgra Shiksha, Dehradun, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uttarakhand Samgra Shiksha, Dehradun, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samgra Shiksha, Dadra and Nagar Haveli and Daman and Dui, Daman, for the year 2022-2023, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samgra Shiksha, Dadra and Nagar Haveli and Daman and Dui, Daman, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samgra Shiksha Chandigarh, Chandigarh, for the year 2023-2024, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samgra Shiksha Chandigarh, Chandigarh, for the year 2023-2024.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Bankers to an Issue) (Amendment) Regulations, 2024 published in Notification No. SEBI-LAD-NRO/GN/2024/211 in Gazette of India dated 20th November, 2024.
 - (ii) The Securities and Exchange Board of India (Foreign Venture Capital Investor) (Amendment) Regulations, 2024 published in Notification No. SEBI-LAD-NRO/GN/2024/203 in Gazette of India dated 5th September, 2024.

- (iii) The Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2024 published in Notification No. SEBI-LAD-NRO/GN/2024/197 in Gazette of India dated 2nd August, 2024.
- (iv) The Securities and Exchange Board of India (Alternative Investment Funds) (Fourth Amendment) Regulations, 2024 published in Notification No. SEBI-LAD-NRO/GN/2024/198 in Gazette of India dated 6th August, 2024.
- (v) The Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) (Second Amendment) Regulations, 2024 published in Notification No. SEBI-LAD-NRO/GN/2024/205 in Gazette of India dated 18th September, 2024.
- (vi) The Securities and Exchange Board of India (Delisting of Equity Shares) (Amendment) Regulations, 2024 published in Notification No. SEBI-LAD-NRO/GN/2024/206 in Gazette of India dated 25th September, 2024.
- (vii) The Securities and Exchange Board of India (Infrastructure Investment Trusts) (Third Amendment) Regulations, 2024 published in Notification No. SEBI-LAD-NRO/GN/2024/207 in Gazette of India dated 27th September, 2024.
- (viii) The Securities and Exchange Board of India (Real Estate Investment Trusts) (Third Amendment) Regulations, 2024 published in Notification No. SEBI-LAD-NRO/GN/2024/208 in Gazette of India dated 27th September, 2024.

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.3485(E) published in Gazette of India dated 14th August, 2024, together with an explanatory memorandum seeking to amend Notification No.36/2001-Customs(NT) dated 3rd August, 2001.
- (ii) S.O.3720(E) published in Gazette of India dated 30th August, 2024, together with an explanatory memorandum seeking to amend Notification No.36/2001-Customs (N.T.) dated 3rd August, 2001.
- (iii) S.O.3945(E) published in Gazette of India dated 13th September, 2024,

together with an explanatory memorandum seeking to amend Notification No.36/2001-Customs (N.T.) dated 3rd August, 2001.

- (iv) S.O.4239(E) published in Gazette of India dated 26th September, 2024, together with an explanatory memorandum seeking to amend Notification No.36/2001-Customs (N.T.) dated 3rd August, 2001.
- (v) S.O.4267(E) published in Gazette of India dated 30th September, 2024, together with an explanatory memorandum seeking to amend Notification No.36/2001-Customs (N.T.) dated 3rd August, 2001.
- (vi) G.S.R.4535(E) published in Gazette of India dated 15th October, 2024, together with an explanatory memorandum seeking to amend Notification No. 36/2001-Customs(N.T.) dated 3rd August, 2001.
- (vii) G.S.R.4642(E) published in Gazette of India dated 23rd October, 2024, together with an explanatory memorandum seeking to amend Notification No.36/2001-Customs(N.T.) dated 3rd August, 2001.
- (viii) G.S.R.4777(E) published in Gazette of India dated 30th October, 2024, together with an explanatory memorandum seeking to amend Notification No.36/2001-Customs(N.T.) dated 3rd August, 2001.
- (ix) G.S.R.4906(E) published in Gazette of India dated 12th November, 2024, together with an explanatory memorandum seeking to amend Notification No.36/2001-Customs(N.T.) dated 3rd August, 2001.
- (x) G.S.R.4919(E) published in Gazette of India dated 13th November, 2024, together with an explanatory memorandum seeking to amend notification No. 36/2001-Customs(N.T.) dated 3rd August, 2001.
- (xi) G.S.R.4931(E) published in Gazette of India dated 14th November, 2024, together with an explanatory memorandum seeking to amend notification No.36/2001-Customs(N.T.) dated 3rd August, 2001.
- (xii) Order No. F. No. 462/07/2024-Cus.V (Ad-hoc Exemption Order No. 06 of 2024) dated 18th October, 2024, regarding Ad-hoc exemption from payment of Customs Duty on humanitarian assistance to Zimbabwe, Malawi, Zambia and Namibia in the form of food grains together with an

explanatory memorandum.

- (3) A copy of the G.S.R.725(E) (Hindi and English versions) published in Gazette of India dated 22nd November, 2024 together with an explanatory memorandum seeking to amend Notification No. 18/2021-Customs (ADD) dated 27th March, 2021 under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.
- (4) A copy of the G.S.R.716(E) (Hindi and English versions) published in Gazette of India dated 19th November, 2024 together with an explanatory memorandum seeking to amend Notification No. 11/2017-Central Excise, dated the 30th June, 2017 under sub-section (2) of Section 38 of the Central Excise Act, 1944.
- (5) A copy of the 43rd Progress Report (Hindi and English versions) on the action taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto- December, 2024
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2023-2024.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 40 of the Industrial Disputes Act, 1947:-
- (i) S.O.3046(E) published in Gazette of India dated 30th July, 2024, notifying the services, mentioned therein, engaged in the following industrial undertakings to be a public utility service for a further period of six months with effect from 30th July, 2024.
 - (ii) S.O.3096(E) published in Gazette of India dated 02nd August, 2024, declaring the services mentioned therein engaged in the manufacture of Alumina and Aluminum and mining Bauxite industry to be a public utility service for a further period of six months with effect from the 04th September, 2024.
 - (iii) S.O.3493(E) published in Gazette of India dated 16th August, 2024, notifying the services mentioned therein engaged in Bank Note Paper Mill India Private limited, Mysore, Karnataka to be a public utility service for a further period of six months with effect from the 19.08.2024.
 - (iv) S.O.3494(E) published in Gazette of India dated 16th August, 2024, notifying the services mentioned therein, engaged in the industry of transport (Other than railways) for the carriage of passengers or goods, by land or water to be a public utility service for a further period of six months with effect from the 16th August, 2024.
 - (v) S.O.3495(E) published in Gazette of India dated 16th August, 2024, notifying the services engaged in the Iron and Steel industries to be a public utility service for a further period of six months with effect from the 17th August, 2024.

- (vi) S.O.3646(E) published in Gazette of India dated 28th August, 2024, notifying the services engaged in manufacture or production of mineral oil (crude oil), motor and aviation spirit, diesel oil, kerosene oil, fuel oil, diverse hydrocarbon oils and their blends including synthetic fuels, lubricating oils and the like to be a public utility service for further period of six months w.e.f. 28th August, 2024.
 - (vii) S.O.4486(E) published in Gazette of India dated 14th October, 2024, notifying the services engaged in the Iron Ore Mining to be a public utility service, for a further period of six months w.e.f. 14th October, 2024.
 - (viii) S.O.4822(E) published in Gazette of India dated 6th November, 2024, notifying the services of the industry engaged in the Lead and Zinc Mining Industry to be a public utility service, for a further period of six months w.e.f. 14th October, 2024.
 - (ix) S.O.4823(E) published in Gazette of India dated 6th November, 2024, notifying the services engaged in the Bhartiya Reserve Bank Note Mudran (P) Limited, Mysore (Karnataka) and Salboni (West Bengal) to be a public utility service for a period of six months from the date of publication of this notification.
 - (x) S.O.4828(E) published in Gazette of India dated 6th November, 2024, notifying to declare the services engaged in the Copper Mining industry to be a public utility service for a period of six months w.e.f 7th November, 2024.
- (2) A copy of the Employees' Deposit-Linked Insurance (Second Amendment) Scheme, 2024 (Hindi and English versions) published in Notification No. G.S.R. 715(E) in Gazette of India dated 19th November, 2024 under sub-sections (1) and (2) of Section 7 of the Employees' Provident funds and Miscellaneous, Provisions Act, 1952.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
 - (i) The Environment (Protection) Second Amendment Rules, 2024 published in Notification No. S.O. 3864(E) in Gazette of India dated 10th September, 2024.
 - (ii) The Environment Protection (Manner of Holding Inquiry and Imposition of Penalty) Rules, 2024 published in Notification No. S.O. 4790(E) in Gazette of India dated 4th November, 2024.
 - (iii) The Environment (Protection) Amendment Rules 2012, published in Notification No. G.S.R. 513(E) in Gazette of India dated 28th June, 2012.
 - (iv) The Environment (Protection) Amendment Rules, 2017 published in Notification No. S.O. 2537(E) in Gazette of India dated 9th August, 2017.
 - (v) The Environment (Protection) Second Amendment Rules, 2020 published in Notification No. S.O. 3235(E) in Gazette of India dated 22nd September, 2020.
 - (vi) The Environment (Protection) Amendment Rules, 2020 published in Notification No. S.O. 1127(E) in Gazette of India dated 18th March, 2020.
 - (vii) The Environment (Protection) Third Amendment Rules, 2020 published in Notification No. S.O. 4367(E) in Gazette of India dated 3rd December, 2020.
 - (viii) The Environment (Protection) Amendment Rules, 2021 published in Notification No. S.O. 2346(E) in Gazette of India dated 16th June, 2021.
 - (ix) The Environment (Protection) Fifth Amendment Rules, 2021 published in Notification No. S.O. 5487(E) in Gazette of India dated 31st December, 2021.

(2) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-

- (i) S.O. 1567(E) published in Gazette of India dated 15th May, 2017, declaring Eco Sensitive Zone around Great Indian Bustard National Park, Rollapadu Wildlife Sanctuary, Andhra Pradesh.
- (ii) S.O. 2409(E) published in Gazette of India dated 18th June, 2021, declaring Eco Sensitive Zone around Sri Venkateshwara National Park and Sanctuary, Andhra Pradesh.
- (iii) S.O. 2936(E) published in Gazette of India dated 28th August, 2020, declaring Eco Sensitive Zone around Sri Penusila Wildlife Sanctuary, Andhra Pradesh.
- (iv) S.O. 3922(E) published in Gazette of India dated 22nd September, 2021, declaring Eco Sensitive Zone around Nagoarjuna Sagar Srisailam Tiger Reserve and Wildlife Sanctuary, Andhra Pradesh.
- (v) S.O. 4373(E) published in Gazette of India dated 21st October, 2021, declaring Eco Sensitive Zone around Nagarajunasagar Srisailam Tiger Reserve and Wildlife Sanctuary.
- (vi) S.O. 1193(E) published in Gazette of India dated 12th March, 2021, declaring Eco Sensitive Zone around Campbell Bay National Park, Andaman & Nicobar Islands.
- (vii) S.O. 1194(E) published in Gazette of India dated 12th March, 2021, declaring Eco Sensitive Zone around Galathea Bay National Park, Andaman & Nicobar Islands.
- (viii) S.O. 2020(E) published in Gazette of India dated 29th April, 2022, declaring Eco Sensitive Zone around Mahatma Gandhi Marine National Park, Andaman & Nicobar Islands.
- (ix) S.O. 1923(E) published in Gazette of India dated 6th May, 2024, declaring Eco Sensitive Zone around Sessa Orchid Sanctury Eagle Nest WLS & Pakke Tiger Reserve, Arunanchal Pradesh.

- (x) S.O. 1718(E) published in Gazette of India dated 30th April, 2021, declaring Eco Sensitive Zone around Kane Wildlife Sanctuary, Arunachal Pradesh.
- (xi) S.O. 3243(E) published in Gazette of India dated 9th August, 2024, declaring Eco Sensitive Zone around Kamlang Wildlife Sanctuary & Namdapha Tiger Reserve, Arunachal Pradesh.
- (xii) S.O. 1716(E) published in Gazette of India dated 30th April, 2021, declaring Eco Sensitive Zone around Chakrashila Wildlife Sanctuary, Assam.
- (xiii) S.O. 1923(E) published in Gazette of India dated 25th April, 2022, declaring Eco Sensitive Zone around Panidehing Bird Sanctuary, Assam.
- (xiv) S.O. 1924(E) published in Gazette of India dated 25th April, 2022, declaring Eco Sensitive Zone around Barail Wildlife Sanctuary, Assam.
- (xv) S.O. 2715(E) published in Gazette of India dated 11th July, 2024, making certain amendments in the Notification No. S.O.1817(E) dated 7th June, 2017.
- (xvi) S.O. 70(E) published in Gazette of India dated 10th January, 2017, declaring Eco Sensitive Zone around Bhimbandh Wildlife Sanctuary, Bihar.
- (xvii) S.O. 3184(E) published in Gazette of India dated 6th August, 2024, making certain amendments in the Notification No. S.O.71(E) dated 10th January, 2017.
- (xviii) S.O. 3736(E) published in Gazette of India dated 2th September, 2024, making certain amendments in the Notification No. S.O.3549(E) dated 2nd September, 2024.
- (xix) S.O. 3831(E) published in Gazette of India dated 6th September, 2024, making certain amendments in the Notification No. S.O.70(E) dated 10th January, 2017.

- (xx) S.O. 4337(E) published in Gazette of India dated 4th October, 2024, making certain amendments in the Notification No. S.O.3517(E) dated 23rd November, 2016.
- (xxi) S.O. 4386(E) published in Gazette of India dated 9th October, 2024, making certain amendments in the Notification No. S.O.2201(E) dated 12th July, 2017.
- (xxii) S.O. 834(E) published in Gazette of India dated 22nd February, 2021, making certain amendments in the Notification No. S.O.416(E) dated 20th June, 1991.
- (xxiii) S.O. 3592(E) published in Gazette of India dated 2nd September, 2021, making certain amendments in the Notification No. S.O.133(E) dated 4th February, 2003.
- (xxiv) S.O. 327(E) published in Gazette of India dated 24th January, 2022, making certain amendments in the Notification No. S.O.884(E) dated 19th December, 1996.
- (xxv) S.O. 2820(E) published in Gazette of India dated 21st June, 2022, making certain amendments in the Notification No. S.O.52(E) dated 17th January, 2001.
- (xxvi) S.O. 625(E) published in Gazette of India dated 9th February, 2023, making certain amendments in the Notification No. S.O.884(E) dated 19th December, 1996, Maharashtra.
- (xxvii) S.O. 1125(E) published in Gazette of India dated 10th March, 2023, making certain amendments in the Notification No. S.O.884(E) dated 19th December, 1996.
- (xxviii) S.O. 2133(E) published in Gazette of India dated 9th May, 2023, making certain amendments in the Notification No. S.O.884(E) dated 19th December, 1996.
- (xxix) S.O. 4029(E) published in Gazette of India dated 30th September, 2021, amendment 1545(E) dated 25th, June, 2009.
- (xxx) S.O. 2994(E) published in Gazette of India dated 12th September, 2017, declaring Eco Sensitive Zone around Neora Valley National Park, West Bengal.

- (xxxix) S.O. 3613(E) published in Gazette of India dated 17th November, 2017, declaring Eco Sensitive Zone around Singalila National Park, West Bengal.
- (xxxviii) S.O. 5836(E) published in Gazette of India dated 26th November, 2018, declaring Eco Sensitive Zone around Raiganj Wildlife Sanctuary, West Bengal.
- (xxxvii) S.O. 319(E) published in Gazette of India dated 15th January, 2019, declaring Eco Sensitive Zone around Senchal Wildlife Sanctuary, West Bengal.
- (xxxvi) S.O. 1931(E) published in Gazette of India dated 7th June, 2019, declaring Eco Sensitive Zone around Chapramari Wildlife Sanctuary, West Bengal.
- (xxxv) S.O. 3151(E) published in Gazette of India dated 30th August, 2019, declaring Eco Sensitive Zone around Ramnabagan Wildlife Sanctuary, West Bengal.
- (xxxiv) S.O. 3652(E) published in Gazette of India dated 10th October, 2019, declaring Eco Sensitive Zone around Bibhutibhushan Wildlife Sanctuary, West Bengal.
- (xxxiii) S.O. 1962(E) published in Gazette of India dated 18th June, 2020, amendment in the final notification of Eco-sensitive zone around Ramnabagan wildlife Sanctuary.
- (xxxii) S.O. 2937(E) published in Gazette of India dated 28th August, 2020, declaring Eco Sensitive Zone around Ballavpur Wildlife Sanctuary, West Bengal.
- (xxxi) S.O. 4500(E) published in Gazette of India dated 14th October, 2024, making certain amendments in the Notification No. S.O.2994(E) dated 11th September, 2017.
- (xl) S.O. 2930(E) published in Gazette of India dated 18th December, 2012, declaring Eco Sensitive Area around Bhagirathi, Uttarakhand.

- (xli) S.O. 1656(E) published in Gazette of India dated 17th April, 2018, making certain amendments in the Notification No. S.O.2930(E) dated 18th December, 2012.
 - (xlii) S.O. 94(E) published in Gazette of India dated 6th January, 2020, making certain amendments in the Notification No. S.O.102(E) dated 1st February, 1989.
 - (xliii) S.O. 5253(E) published in Gazette of India dated 14th November, 2022, making certain amendments in the Notification No. S.O.2930(E) dated 18th December, 2012.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item Nos. [(iii to ix of (1) and Item No. (2)] above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2023-2024.
- (ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Kolkata, for the year 2023-2024.
- (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2023-2024.

- (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) Review by the Government of the working of the Pondicherry Ashok Bihar Hotel Corporation Limited, Puducherry, for the year 2023-2024.
- (ii) Annual Report of the Pondicherry Ashok Bihar Hotel Corporation Limited, Puducherry, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2023-2024.
- (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2023-2024.
- (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Youth Affairs and Sports (Shrimati Raksha Nikhil Khadse) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi for the year 2023-2024 alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2022-2023 alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmbai National Institute of Physical Education, Gwalior, for the year 2022-2023.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under Section 50 of the Indian Institute of Information Technology Act, 2014:-
 - (i) The Indian Institute of Information Technology, Allahabad (Amendment) Statutes, 2024 published in Notification No. S.O. 3230(E) in Gazette of India dated 9th August, 2024.
 - (ii) The Indian Institute of Information Technology, Design and Manufacturing, Kurnool (Amendment) Statutes, 2024 published in Notification No. S.O. 3226(E) in Gazette of India dated 9th August, 2024.
 - (iii) The Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram (Amendment) Statutes, 2024 published in Notification No. S.O. 3227(E) in Gazette of India dated 9th August, 2024.
 - (iv) The Pt. Dwarka Prasad Mishra – Indian Institute of Information Technology, Design and Manufacturing, Jabalpur (Amendment) Statutes, 2024 published in Notification No. S.O. 3228(E) in Gazette of India dated 9th August, 2024.
 - (v) The Atal Bihari Vajpayee – Indian Institute of Information Technology and Management, Gwalior (Amendment) Statutes, 2024 published in Notification No. S.O. 3229(E) in Gazette of India dated 9th August, 2024.

- (2) A copy of the Council of Architecture (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.512(E) in Gazette of India dated 20th August, 2024 under sub-section (3) Section 45 of the Architects Act, 1972
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, Chennai, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, Chennai, for the year 2023-2024 together with audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Madras, Chennai, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 2023-2024 alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Udaipur, for the year 2023-2024 alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Udaipur, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Visakhapatnam, for the year 2023-2024 alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Visakhapatnam, for the year 2023-2024.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Patna, for the year 2023-2024 alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Patna, for the year 2023-2024.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Sikkim, for the year 2023-2024 alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Sikkim, for the year 2023-2024.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Uttarakhand, Pauri Garwal, for the year 2023-2024 alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Uttarakhand, Pauri Garwal, for the year 2023-2024.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Jodhpur, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Jodhpur, for the year 2023-2024, together with audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Jodhpur, for the year 2023-2024.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 2023-2024, together with audit report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Delhi, for the year 2023-2024.
- (12)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Indian School of Mines), Dhanbad, for the year 2023-2024 alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Indian School of Mines), Dhanbad, for the year 2023-2024.
- (13)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2023-2024
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2023-2024, together with audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2023-2024.
- (14)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2023-2024, alongwith audited accounts
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association of Indian Universities, Indian, for the year 2023-2024.
- (15)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2022-2023.
 - (ii) A copy of the Annual Statement of Accounts (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2022-2023.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2022-2023.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Allahabad, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2023-2024, together with audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2023-2024.
- (18)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kottayam, for the year 2023-2024 alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kottayam, for the year 2023-2024.
- (19)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Raichur, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Information Technology, Raichur, for the year 2023-2024, together with audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Information Technology, Raichur, for the year 2023-2024.
- (20)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Bhagalpur, for the year 2023-2024.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Information Technology, Bhagalpur, for the year 2023-2024, together with audit report
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Information Technology, Bhagalpur, for the year 2023-2024.
- (21)
- (i) A copy of the Annual Report (Hindi and English versions) of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, Tamil Nadu, for the year 2022-2023, together with audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, Tamil Nadu, for the year 2022-2023.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kurnool, Kurnool, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kurnool, Kurnool, for the year 2023-2024, together with audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Design and Manufacturing, Kurnool, Kurnool, for the year 2023-2024.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, for the year 2023-2024, together with audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, Tamil Nadu, for the year 2023-2024.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2023-2024, together with audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2023-2024.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2022-2023, together with audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2022-2023.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Mumbai for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Mumbai, for the year 2023-2024, together with audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Mumbai, for the year 2023-2024.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Dharwad, for the year 2023-2024, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Dharwad, for the year 2023-2024.
- (30) (i) A copy each of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Central University, Motihari, for the years 2020-2021 and 2021-2022.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Central University, Motihari, for the years 2020-2021 and 2021-2022.
- (31) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Nagpur, for the year 2023-2024, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Nagpur, for the year 2023-2024.

- (33)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kota, for the year 2023-2024, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kota, for the year 2023-2024.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (4) of Section 469 of the Companies Act, 2013:-
- (i) The Companies (Adjudication of Penalties) Amendment Rules, 2024 published in Notification No. G.S.R.476(E) in Gazette of India dated 5th August, 2024.
 - (ii) The Companies (Registration of Foreign Companies) Amendment Rules, 2024 published in Notification No. G.S.R.491(E) in Gazette of India dated 12th August, 2024.
 - (iii) The Companies (Indian Accounting Standards) Amendment Rules, 2024 published in Notification No. G.S.R.492(E) in Gazette of India dated 12th August, 2024.
 - (iv) The Companies (Compromises, Arrangements and Amalgamations) Amendment Rules, 2024 published in Notification No. G.S.R.555(E) in Gazette of India dated 9th September, 2024.
 - (v) The Companies (Indian Accounting Standards) Second Amendment Rules, 2024 published in Notification No. G.S.R.554(E) in Gazette of India dated 9th September, 2024.
 - (vi) The Companies (Prospectus and Allotment of Securities) Amendment Rules, 2024 published in Notification No. G.S.R.583(E) in Gazette of India dated 20th September, 2024.
 - (vii) The Companies (Accounts) Amendment Rules, 2024 published in Notification No. G.S.R.587(E) in Gazette of India dated 24th September, 2024.

- (viii) The Companies (Indian Accounting Standards) Third Amendment Rules, 2024 published in Notification No. G.S.R.602(E) in Gazette of India dated 28th September, 2024.
- (ix) The Companies (Adjudication of Penalties) Second Amendment Rules, 2024 published in Notification No. G.S.R.630(E) in Gazette of India dated 9th October, 2024.
- (2) A copy of the Limited Liability Partnership (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.475(E) in Gazette of India dated 5th August, 2024 under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2023-2024.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Competition Commission of India, New Delhi, for the year 2023-2024.

3. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Faggan Singh Kulaste laid on the Table the following Statements (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2024-25):-

- (1) Final action taken statement of the Government on the recommendations contained in chapter I of the Twenty Eighth Report (17th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Subject- "Reservation for Scheduled Castes and Scheduled Tribes in Public Sector Oil Companies and Status of allotment of Petrol and Gas agencies (CNG, PNG, LPG etc) and other related Agencies/ Units to Schedule Castes and Scheduled Tribes".

- (2) Final action taken statement of the Government on the recommendations contained in chapter I of the Twenty Ninth Report (17th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Subject- "Review of Functioning of National Scheduled Castes Finance & Development Corporation (NSFDC)."

4. Statement of Standing Committee on Rural Development and Panchayati Raj

Shri Saptagiri Sankar Ulaka laid on the Table a Statement (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj on the Thirty-sixth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the recommendations contained in Thirty-second Report (Seventeenth Lok Sabha) on "Pradhan Mantri Gram Sadak Yojana - (PMGSY)" (2022-23) of the Ministry of Rural Development (Department of Rural Development)'.
(Due to interruptions, Lok Sabha adjourned at 12.05 A.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Parshottambhai Rupala regarding need to develop a special policy for disposal of Enemy Properties.
- 2) Smt. D. K. Aruna regarding need to set up a Handloom Park in Jogulamba Gadwal district, Telangana.
- 3) Shri Jagdambika Pal regarding need to establish a heliport in Kapilvastu in Siddharthnagar district, Uttar Pradesh under UDAN Scheme.

- 4) Shri Rajiv Pratap Rudy regarding need to enforce the directives of National Green Tribunal and Supreme Court against illegal construction in Himachal Pradesh and Uttarakhand.
- 5) Dr. Jayanta Kumar Roy regarding need to promote Jalpaiguri in West Bengal as a heritage tourism destination.
- 6) Smt. Malvika Devi regarding need for a bypass road for Junagarh NAC in Kalahandi Parliamentary Constituency.
- 7) Shri Rodmal Nagar regarding need to develop a centralized system for conversion and utilization of agriculture waste to garner optimum results in agriculture and animal husbandry sectors.
- 8) Shri Ashok Kumar Rawat regarding need to construct railway overbridge/underpass at railway crossings in Misrikh Parliamentary Constituency, Uttar Pradesh.
- 9) Dr. Bhola Singh regarding need to provide houses under Pradhan Mantri Awas Yojana to families presently living in Tin Shed houses.
- 10) Shri Ramesh Awasthi regarding need to restart Lal Imli Mill of Kanpur, Uttar Pradesh.
- 11) Shri Hibi Eden regarding need to take comprehensive measures to protect the river Periyar in Kerala from industrial pollution.
- 12) Prof. Varsha Eknath Gaikwad regarding rehabilitation of people living on railway land in Mumbai.
- 13) Shri Balwant Baswant Wankhade regarding need to curb incidents of cyber fraud.
- 14) Shri Robert Bruce C. regarding need to grant adequate funds for upgradation of the ESIC Hospital in Tirunelveli, Tamil Nadu.

- 15) Md. Rakibul Hussain regarding need to address the problems of floods and erosion caused by river Brahmaputra in Assam.
- 16) Shri Sanatan Pandey regarding stoppage of trains and upgradation of halt stations to full fledged railway stations in Ballia and Ghazipur district of Uttar Pradesh.
- 17) Shri Aditya Yadav regarding action taken in the incident of boiler blast at NTPC Plant in Unchahar, Raibareli, Uttar Pradesh.
- 18) Shri Kirti Azad Jha regarding need to adhere to robust pharmaceutical regulatory framework to ensure transparency in pharmaceuticals distribution and procurement process.
- 19) Shri Malaiyarasan D. regarding problems to be faced by sugarcane farmers due to proposed implementation of Sugarcane (Control) Order-2024.
- 20) Shri Lavu Sri Krishna Devarayalu regarding problems being faced by the employees of Kendriya Vidyalayas in the country.
- 21) Shri Dileshwar Kamait regarding need to construct an overbridge on NH-106 and NH-57 intersection at Simrahi Bazar in Supaul district, Bihar.
- 22) Smt. Supriya Sule regarding providing legal status to MSP for agriculture produce.
- 23) Shri Maddila Gurumoorthy regarding six-laning of Nellore Chennai National Highway.
- 24) Shri Sudhakar Singh regarding need to ensure adequate supply of DAP to farmers.
- 25) Shri N. K. Premchandaran regarding need to earmark the un-utilized property of Parvathy Mills for establishment of new ESI Medical College at Kollam, Kerala.

2.01 P.M.

6. Government Bill – Under consideration

The Railways (Amendment) Bill, 2024.

Time Allotted: 4 Hrs.
Time Taken: 6 Hrs. 05 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Ashwini Vaishnaw on 4th December, 2024, continued.

Shri Ashwini Vaishnaw initiated his reply to the debate and his speech was unfinished.

The discussion was not concluded.

*(Due to interruptions, Lok Sabha adjourned at 2.02 P.M.
and re-assembled at 3.00 P.M.)*

3.01 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.
on Tuesday, the 10th December, 2024.)*

UTPAL KUMAR SINGH
Secretary General